

true in the actuals both for 1990-91 and 1991-92.

What is the alternative, I have indicated incidentally. You collect resources and hand over to public sector through workers' participation in management, workers democracy. You spend more rather than spend less from government and you will be able to handle that.

There is one least cost method which we have repeatedly said by which can add to your output, you can add to your income, you add to employment of the people. The least cost method is to have land reforms in there country-side. without spending almost anything, you can generate employment, you and generate income and you can generate output as no other means would provide.

The budget and the economic policy has to be assessed by what it is doing to the people. The promise of El Dared in the distant future is the promise for all of us when we are dead not of today. Therefore, were are not in a position to support this Budget

[English]

MR. CHAIRMAN: Now we take up Private Members' Business.

SHRI SHYAM BIHAR, MISRA.

15.34 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
NINETEENTH REPORT

[Translation]

SHRI SHYAM BIHARI MISRA (Bihaur): I beg to move: 'That this House do agree with the Nineteenth report of the Committee on Private Members' Bills and Resolutions presented to

the House on the 21st April 1993'.

[English]

MR. CHAIRMAN: the question is:

'that this House do agree with the Nineteenth report of the Committee on Private Members' Bills and resolutions presented to the House on the 21st April, 1993'

The motion was adopted.

[English]

MR. CHAIRMAN: Now, Bills to be introduced.

SHRI D. VENKATESWARA RAO - not present.

SHRI VISHWESHWAR BHAGAT - Not Present.

SHRI VENKATESWARA D. RAO - Not present.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL : Published in the
Gazette of India extraordinary part II, Section 2
dated 23.4.93

(Insertion of new Section 10 B, etc.)

SHRI K.P. UNNIKRIISHNAN (Badagara): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN: The question is :

'That leave be granted to introduce a Bill further to amend the representation of the People Act, 1951.'

The motion was adopted.

Shri K.P. Unnikrishnan: I introduce the Bill.

291 *Bills Introduced*
[English]

MR CHAIRMAN Shri Ram Prakash
Chaudary—Not Present

SHRI UDAYSINGRAO GAIKWAD Not
Present

15.36 hrs

THE CONSTITUTION (SCHEDULED
TRIBES) ORDER (AMENDMENT) BILL
Published in the Gazette of India Extraordi-
nary part II Section 2 dated 23 4 93
(Amendment of the Schedule)

[Translation]

SHRIMATI GIRRIJA DEVI (Maharajgarh)
Sir I beg to move

'That leave be granted to introduce a Bill
further to amend the Stat (Scheduled Tribes)
order 1950

[English]

MR CHAIRMAN The question is

That leave be granted to introduce a Bill
further to amend the Constitution (Scheduled
Tribes) Order 1950

The motion was adopted

[Translation]

SHRIMATI GIRIJA DEVI I introduce the
Bill

MR CHAIRMAN the Question is

'That leave be granted to introduce a Bill
further to amount the Institutes of technology

APRIL 23, 1993
Act, 1961

15.36 1/2 hrs

[English]

INSTITUTES OF TECHNOLOGY
(AMENDMENT) BILL published in Gazette
of India extraordinary part II section 2 dated
23 4 93

(Amendment of Article 253)

SHRI GEORGE FERNANDES
(Muzaffarpur) I beg to move for leave to intro-
duce a Bill further to amend the Constitution of
India

MR CHAIRMAN The question is

that leave be granted to introduce a Bill
further to amend the Constitution of India

The motion was adopted

SHRI GEORGE FERNANDES I intro-
duce the Bill

15.37 hrs

[English]

CONSTITUTION (AMENDMENT) BILL
Published in Gazette of India extraordinary
part II section 2 dated 23 4 93

(Amendment of Article 253)

SHRI GEORGE FERNANDES
(Muzaffarpur) I beg to move for leave to
introduce a Bill further to amend the Constitution
of India.

MR CHAIRMAN The question is

'That leave be granted to introduce a Bill

Bills Introduced 292